

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 332/MP/2020

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of the dispute arising out of the action of Power Grid Corporation of India Limited in seeking opening of a Letter of Credit in favour of PGCIL towards PoC charges for the unutilized Long Term Access for 50 MW capacity.

Petitioner : Ostro Kutch Wind Private Limited (OKWPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Date of Hearing : 30.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Ms. Mazag Andrabi, Advocate, OKWPL
Shri Ishan Nagpal, OKWPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Ms. Swapnil Verma, PGCIL
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. At the outset, learned counsel for the Petitioner submitted that the instant Petition has been filed for adjudication of dispute arising out of the action of Power Grid Corporation of India Limited (PGCIL) in seeking opening of a Letter of Credit in favour of PGCIL towards PoC charges for unutilized 50 MW Long Term Access. Learned counsel requested to adjourn the matter due to non-availability of arguing counsel.

3. Learned counsel for the Respondent, PGCIL, requested the Commission to issue notice in the matter.

4. After hearing the learned counsels for the parties, the Commission directed to issue notice to the Respondent.



5. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not already served. The Respondent was directed to file its reply, if any, by 24.8.2020 with advance copy to the Petitioner, who may file its rejoinder, if any, by 14.9.2020. The due date of filing of reply and rejoinder should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

